

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Notification.

Jammu, 14th of January, 2025.

S.O. 17 .— In exercise of the powers conferred by Section 8 of the Jammu and Kashmir Protection of Interests of Depositors (In Financial Establishments) Act, 2018, the Government of Jammu and Kashmir with the concurrence of Hon'ble Chief Justice of High Court of Jammu & Kashmir and Ladakh hereby designate Courts of all the Principal District and Sessions Judges in the Union Territory of Jammu and Kashmir as Special Courts for exercising jurisdiction within their respective districts for the purposes of trial of offences under the said Act.

By order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 14 -01-2025

No: Law-Leg/64/2024-10.

Copy to:

1. Ld. Advocate General, J&K, Jammu.
2. Financial Commissioner (Additional Chief Secretary) Home Department.
3. Principal Secretary to the Lieutenant Governor, J&K.
4. Principal Secretary to Government, Finance Department.
5. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
6. Commissioner Secretary to Government, General Administration Department.
7. Commissioner Secretary to Government, Revenue Department.
8. Registrar General, High Court of Jammu and Kashmir and Ladakh, Jammu. This is with reference to his letter No. No. 57429/RG/GS, dated 21-12-2024.
9. All Concerned Judicial Officers.
10. Deputy Commissioner Jammu. This is with reference to his U.O. No. DCJ-Leg/8/2024-Legal Cell-I-DC JAMMU dated 23-12-2024.
11. Director, Archives, Archeology and Museums, J&K, Jammu.
12. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
13. I/C Website, Department of Law, Justice & PA.
14. S.O Section, Department of LJ&PA (w. 7. s.c).
15. Concerned file.


14.01.2025
(Binny Kumar)

Assistant Legal Remembrancer